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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA NO. 3013/2004

This the 18th day of February, 2005

HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)
HON'BLE MR. S.K.MALHOTRA, MEMBER (A)

1. Shri Vikas Sharma, Asstt. Foreman,
Office of Chief Resident Inspector,
Directorate General of Aeronautical Quality
Assurance (DG AQA),
Ministry of Defence, New Delhi.
C/o B.E.L. Ghaziabad (UP).
R/o A-3/106, Janakpuri,
New Delhi-110058.
2. Shri Vivek Kumar, Asstt. Foreman,
Office of Chief Resident Inspector,
Directorate General of Aeronautical Quality
Assurance (DG AQA),
Ministry of Defence, New Delhi.
C/o B.E.L. Ghaziabad (UP).
R/o 226, Type III, Kamla Nehru Nagar
Ghaziabad (UP).
3. Shri Bharpur Singh, Foreman,
Office of Chief Resident Inspector,
Directorate General of Aeronautical Quality
Assurance (DG AQA),
Ministry of Defence, New Delhi.
C/o B.E.L. Ghaziabad (UP).
R/o 445, Type III, Kamla Nehru Nagar
Ghaziabad (UP).

By Advocate: Sh. M. S. Saini,
Versus

1. Union of India through
The Secretary,
Department of Defence Production and Supplies,
Ministry of Defence,
New Delhi.

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2. Director General,
Directorate General of Aeronautical Quality
Assurance (DG AQA),
Department of Defence Production and Supplies,
Ministry of Defence,
New Delhi.

3. Secretary,
Union Public Service Commission,
Dholpur House, New Delhi.

by Mr. Vice Chairman

ORDER (ORAL)

By Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

At the time of hearing, counsel for applicants has requested for disposing of this OA by giving direction to the respondents to consider the representation of the applicants dated 21.1.2003 (Annexure A-6). Counsel for applicants has stated that applicants have submitted a representation to the respondents on 21.1.2003 (Annexure A-6 collectively), which has not been considered and disposed of by the respondents. He has submitted that the present OA may be treated to be a supplementary representation filed by the applicants to the respondents for redressal of their grievances pleaded in the present OA and the respondents be directed to consider the previous representation and the present OA, which is treated as representation, and decide upon it by a reasoned and speaking order within a time frame fixed by the Tribunal. He has also submitted that OA may be disposed of.

2. Counsel for respondents has already filed a short reply for deciding the prayer of the applicant for grant of interim relief in which the grant of interim relief is opposed.

3. In the totality of the facts and circumstances of the case, we are inclined to accept the request of the counsel for applicants. Accordingly, this OA be treated as a supplementary representation made by the applicants to the respondents for redressal of

order to be done

their grievances pleaded in the present OA. We direct the respondents to consider the present OA, which is treated as a supplementary representation, along with the earlier representation of these applicants, which are collectively marked as Annexure A-6, and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of the order of this Tribunal along with the copy of the earlier representation and the present OA, which is treated as a supplementary representation. Counsel for applicants has undertaken to serve a copy of the order of this Tribunal along with the copies of the earlier representations which are collectively marked as Annexure A-6 to the OA and the copy of the OA, which is treated as a supplementary representation, on the respondents within a period of three months upon receipt of copies of these representations. Respondents shall consider them and shall dispose them by a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. It will be open to the applicant to proceed in appropriate proceedings against the final order passed on the aforesaid representations, if necessary, in accordance with law. OA stands disposed of.

S.K. MALHOTRA
(S.K. MALHOTRA)
Member (A)

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M.A. KHAN
(M.A. KHAN)
Vice Chairman (J)